

(b) whether the development projects have been identified for this purpose ; and if so, the details thereof; and

(c) the estimated share of West Bengal in this assistance ?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL) : (a) The World Bank Group is likely to commit an amount of 1.1 billion during Bank's Fiscal Year 1978 (1st July, 1977 to 30th June, 1978).

(b) and (c). Project identification of fresh projects is in progress in consultation with the State Governments and the Central Ministries. It is, therefore, not possible to estimate the total share of West Bengal in the Assistance from the Bank during its Fiscal Year 1978.

Hotel Development Loan Scheme

6355. **SHRI P. RAJGOPAL NAIDU:** Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state: (a) whether Hotel Development Loan Scheme has been transferred to the Industrial Finance Corporation; and

(b) if so, the reasons for its transfer?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURSHOTTAM KAUSHIK) : (a) Yes, Sir. It is a fact that the work relating to the Hotel Development Loan Scheme has been transferred to the Industrial Finance Corporation of India.

(b) The Scheme was set up in April, 1968 with the objective of providing the hotel industry in the country a specialised source of financial assistance in the shape of interest bearing loans.

In the context of the rapid development of the operations of the Scheme in the Fourth Plan, and the further growth anticipated in the Fifth Plan it was not considered considerable to continue to administer the scheme departmentally for the reasons that the Department did not have the administrative resources needed for :—

(i) processing and appraisal of a large number of loan applications;

(ii) thorough examination of the security offered by the hotel companies, of prospectuses issued by them and of their terms of borrowing from other institutions;

(iii) Checking of progress of construction of hotels for regulating the payment of loan instalments ;

(iv) supervision of the financial operations of the hotel companies during the pendency of loans ; and

(v) accounting for the payment of interest and repayment of principal against each loan sanctioned.

It was, therefore, decided to transfer work relating to Hotel Development Loan Scheme to the Industrial Finance Corporation of India with effect from 11th January 1974.

Termination/Suspension of Employees of Defence. Accounts Departments Meerut

6356. **SHRI SAMAR MUKHERJEE:** Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state :

(a) whether attention of Government has been drawn to the fact that in Defence Accounts Department at Meerut, quite a number of employees were terminated, suspended, chargesheeted, increments withheld, illegal transfers ordered on flimsy grounds, etc. during the Emergency; and

(b) if so, what steps have been taken to reinstate them and to withdraw chargesheets and suspension orders, etc. ?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H.M. PATEL) :

(a) Yes, Sir, cases of such alleged action against certain employees of the Defence Accounts Department at Meerut were brought to notice.

(b) All the above cases were reviewed and it was decided to reduce the penalties in appropriate cases.

Charges of Corruption against General Manager, Financial Adviser and Store Purchase Officer of Mahalakshmi Mills, Bewar

6357. **SHRI SATISH AGARWAL :** Will the Minister of COMMERCE AND CIVIL SUPPLIES AND COOPERATION be pleased to state :

(a) whether charges of corruption were levelled against the General Manager, Financial Adviser and Store Purchase Officer and others of the Mahalakshmi Mills, Bewar in 1976;

(b) whether the complaint s were made to the Chairman, NTC (Delhi, Punjab and Rajasthan) against the above officers and that the Chairman, NTC did not take any action against them and later CBI investigated the case ; and

(c) if so, did the CBI find these Officers guilty of corrupt practices in the matter of store purchase worth lakhs of rupees what action did the Government take against them ; and if not, reason there for ?

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI MOHAN DHARIA): (a) to (c). The National Textile Corporation had received complaints alleging irregularities committed by the General Manager of Mahalakshmi Mills and Edward Mills, Beawar and Store Purchase Officer, Mahalakshmi Mills, Beawar. A sub-committee of the Board of Directors of the National Textile Corporation (Delhi, Punjab and Rajasthan) was appointed to investigate the matter. Before the sub-committee could take action, the Jaipur Branch of the C.B.I. took over investigation of the complaint against the General Manager. Hence, the sub-committee did not proceed further in the matter against the General Manager. The complaint against the Store Purchase Officer was investigated by the sub-committee and he was warned for his lapses. The SBI have sent two separate reports in the two cases against the General Manager and Chief Accounts Officers of Mahalakshmi and Edward Mills, Beawar. The matter is being processed.

Change in Tourism Concept

6358. **SHRI R.V. SWAMINATHAN :**
DR. BIJOY MONDAL :
SHRI NIHAR LASKAR :

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

- (a) whether Union Government are considering to make changes in tourism concept ;
- (b) if so, the changes likely to be made;
- (c) to what extent these changes will help in promoting the development of tourism;
- (d) whether he has recently admitted in the All India Conference on Youth and Tourism that not enough is being done to develop sites of historic interest as tourist spots; and
- (e) if so, what steps are being taken in this regard ?

THE MINISTER OF TOURISM AND CIVIL AVIATION : (SHRI PURSHOTTAM KAUSHIK): (a) to (c). While inaugurating the All India Conference on Youth and Tourism, it was stated that our concept of tourism has to change inasmuch as in addition to constructing costly hotels to attract tourists from abroad, low-budget hotels which

provide cheap, clean and comfortable accommodation and courteous service should be constructed to meet the requirement of middle class domestic tourists and relatively less affluent foreign tourists.

(d) and (e). In the inaugural address referred to above, it had also been said that it is necessary for the youth to travel extensively in the country to know our great culture, history, religious ideas and way of life. In this context the need for developing tourist places of historical and cultural significance besides places of scenic beauty was stressed. It was pointed out that such travels by the youth would also help to foster national integration.

State Governments have been requested to undertake a comprehensive survey of the tourism potential of their respective States and prepare Master plans for the development of tourist places of historical, archaeological, cultural and religious significance, and also places of tourist interest from the view point of wild life and scenic beauty. Action would be taken to develop tourists facilities in the country in accordance with these Master plans.

Emergency Commissioned Officers in Public Sector Undertaking

6359. **SHRI VASANT SATHE :** Will the Minister of FINANCE AND REVENUE AND BANKING be pleased to state :

- (a) whether the question of granting seniority and other benefits to the Emergency Commissioned Officers absorbed in Public Undertakings is under consideration of Government such long ;
- (b) if so, whether Government have taken a final decision in the matter and directed the Public Undertakings accordingly ; and
- (c) if so, the salient features thereof ?

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H. M. PATEL): (a) to (c). Government had issued certain instructions in 1966 for the absorption of former Emergency Commissioned Officers in Government. Though these orders were not mandatory on Public Enterprises, they were exhorted to implement the provisions regarding reservation of vacancies as adopted in Govt. These orders regarding rehabilitation of former Emergency Commissioned Officers and Short Service Commissioned Officers in Government lapsed in January 1974. Government are re-considering the question of rehabilitating these officers by providing suitable opportunities for them in the Govt. and Public Enterprises. The matter is still under consideration.